

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 6116-6124/2012

SINTEX INDUSTRIES LTD.

APPELLANT(S)

VERSUS

THE COMMR.OF CENTRAL EXCISE,
AHMEDABAD III

RESPONDENT(S)

ORDER

1. No one appears when the matters are called out for hearing.
2. It appears that no one is interested in pursuing the matters any further.
3. The civil appeals are dismissed for want of prosecution.

.....J.
[PANKAJ MITHAL]

.....J.
[PRASHANT KUMAR MISHRA]

NEW DELHI;
AUGUST 07, 2025.
SD

ITEM NO.110

COURT NO.11

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos. 6116-6124/2012

SINTEX INDUSTRIES LTD.

APPELLANT(S)

VERSUS

COMMR.OF CENTRAL EXCISE, AHMEDABAD III

RESPONDENT(S)

Date : 07-08-2025 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s)

For Respondent(s)

Mr. N.venkataraman, A.S.G. (N.P.)
Mr. Rupesh Kumar, Sr. Adv.(N.P.)
Mr. Gurmeet Singh Makker, AOR (N.P.)
Mr. V C Bharathi, Adv. (N.P.)
Ms. Vishakha, Adv.(N.P.)
Mr. Udai Khanna, Adv. (N.P.)
Mr. Padmesh Mishra, Adv.(N.P.)

The Court made the following
O R D E R

1. The present appeals stand dismissed in terms of the signed order which is placed on the file.
2. Pending application(s), if any, shall stand closed.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)